

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.556/Coch/2019 : Asst.Year 2010-2011

The Income Tax Officer Ward 2(5) Thrissur.	Vs.	M/s.Pazhuvil Service Co- operative Bank Limited No.410 L, Chazhoor P.O., Pazhuvil West Thrissur -680 306. PAN : AABAT2499Q.
(Appellant)		(Respondent)

Appellant by : Smt.A.S.Bindhu, Sr.DR

Respondent by : --- None ---

Date of Hearing : 20.11.2019	Date of Pronouncement : 20.11.2019
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ORDER

Per Chandra Poojari, AM :

At the time of hearing before us, the learned Departmental Representative, by placing a letter dated 22.10.2019, sought for permission to withdraw the appeal filed by the Revenue, in view of the low tax effect involved in this appeal, as mandated in CBDT Circular No. 17/2019 dated 8th August, 2019. We, therefore, permit the Revenue to withdraw its appeal.

2. In the result, Revenue's appeal is dismissed, as withdrawn.

Order pronounced on this 20th day of November, 2019.

Sd/-
(George George K)
JUDICIAL MEMBER

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Cochin ; Dated : 20th November, 2019.
Devadas G*

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-Thrissur.
4. The Pr.CIT Thrissur.
5. DR, ITAT, Cochin
6. Guard file.

BY ORDER,

(Asstt. Registrar)
ITAT, Cochin